

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/MP/2018

Subject : Petition under Section 79(1) (c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX

Date of Hearing : 6.3.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioners : NRSS XXIX Transmission Limited and Others

Respondents : NRSS XXIX (JS) Transmission Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NRSSXXIX
Shri Sakya Singh Chaudhari, Advocate, NRSSXXIX
Shri Avijeet Lalu, Advocate, NRSSXXIX
Shri Nishant Talwar, Advocate, NRSSXXIX
Shri T. A. N Reddy, NRSSXXIX

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed for seeking permission of the Commission to transfer the Jalandar- Samba Transmission Line in favour of a separate entity i.e. NRSS XXIX (JS) Transmission Limited and amend the transmission licence accordingly. Learned senior counsel further submitted as under :

- a) The Commission in its order dated 14.11.2014 granted the transmission licence to the petitioner No.1 for a period of 25 years to establish the transmission system on Build, Own, Operate and Maintain basis.
- b) The project has four elements. The Element 1 i.e. Jalandar- Samba (JS) Transmission Line has already been commissioned on 24.6.2014, whereas Elements 2 to 4 are likely to be commissioned as per the Scheduled Commercial Operation Date.

- c) The Elements 2 to 4 i.e. Samba – Amargarh (SA) Transmission Line is situated in the State of J&K and JS Line is situated in the State of Punjab which extends to Jammu, and operations of both the lines i.e. JS Line and SA Line are distinguishable and separable from each other. Therefore, it is most appropriate and reasonable to separate both the transmission lines from the purview of the single licence.
- d) There is no provision in the Transmission Service Agreement which prohibits the petitioner to transfer the project to other entity. However, the petitioner is transferring the Element 1 to its 100% owned subsidiary. The transfer of element No. 1 to the Respondent No. 1 will not prejudice the progress of other elements of the project in any manner.
2. After hearing the learned senior counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents. The Commission directed the petitioner to implead CTU and BPC as parties to the petition and to file amended memo of parties by 23.3.2018.
3. The Commission directed the petitioner to serve copy of the petition on respondents, CTU, BPC and CEA immediately. The Commission directed the respondents to file their replies, by 6.4.2018, with an advance copy to the petitioners, who may file their rejoinders, if any, by 1.5.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
4. The Commission requested the CEA to depute an officer to assist the Commission in the next date of hearing.
5. The petition shall be listed for hearing on 10.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**